

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item 10
IA No. 629/2023
And**

**CP(IB) No. 430/ChdHry/2019
Under Section 9 & 60(5), IBC 2016**

In the matter of:-

Tilak Raj Yash Pal

.....Petitioner/Operational Creditor

Vs.

Pee Pee Agro Industries Pvt. Ltd.

.....Respondent/Corporate Debtor

Present :

Mr. Vishal Aggarwal, Advocate for the petitioner/operational creditor.

Ms. Misha M. Kumar, Advocate for the respondent/corporate debtor.

IA No. 629/2023 & CP(IB) No. 430/ChdHry/2019

Cost receipt has been filed vide diary No. 00278/4 dated 09.03.2023. The same is taken on record. IA No. 629/2023 has been filed by learned counsel for the petitioner for proposing the name of IRP. Let the same be taken with the petition.

Checklist has been filed vide diary No. 00278/2 dated 09.03.2023. The same is taken on record. Short written submissions have been filed by learned counsel for petitioner vide diary No.00278/3 dated 09.03.2023. The same are also taken on record. A date is requested by learned counsel for respondent-corporate debtor for filing the short written submissions. Let the same be filed within one week with a copy in advance to the counsel opposite. List the matter for arguments on 14.04.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 13, 2023
VN